

**IN THE HIGH COURT OF BOMBAY AT GOA**

**(LD-VC-OCW-36/2020 )**

Rosalina de Souza

... Petitioner

***Versus***

Goa Coastal Zone Management  
Authority and ors.

... Respondents.

Shri Nigel Costa Frias, Advocate for the petitioner.

Shri D. Shirodkar, Addl. Govt. Advocate for the respondents.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 10<sup>th</sup> July, 2020.**

P.C.

In this review application, all the respondents are said to have been served. Shri D. Shirodkar, the learned Additional Government Advocate, appears for the respondents.

2. The learned Additional Government Advocate appearing for the respondents, however, informs me that the review petition must be heard by the learned Judge whose judgment is under review. According to him, though the learned Judge is now in Bombay, even the judgment was pronounced online from there. And similarly the hearing of review petition could also be taken up the same way.

3. Registry will look into this matter and put up a note about the prevailing practice. Post the matter 17.7.2020.

**DAMA SESHADRI NAIDU, J.**

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